IN THE HIGH COURT OF MADHYA PRADESH AT GWALIOR

BEFORE

HON'BLE SHRI JUSTICE RAJENDRA KUMAR-IV ON THE 29th OF JANUARY, 2024

SECOND APPEAL No. 213 of 2004

BETWEEN:-

KU. RANI D/O JANKI, AGED 13 YEARS, MINOR THROUGH NEXT FRIEND HARDAS S/O GANGA, AGED 42 YEARS, OCCUPATION AGRICULTURE, R/O VILLAGE DEHATA, TEHSIL NARVAR, DISTRICT SHIVPURI (MADHYA PRADESH)

....APPELLANT

(BY SHRI PARTH DIXIT - ADVOCATE)

AND

- 1. MAHILA KUSUMA DEVI W/O NANDRAM, AGED 29 YEARS,
- 2. MAHILA MUNNI DEVI W/O GYANI, AGED 28 YEARS, BOTH OCCUPATION AGRICULTURE & HOUSE WORK, R/O VILLAGE VANGAWAN, TAHSIL KARERA, DISTRICT SHIVPURI (MADHYA PRADESH)
- 3. MAHILA MULIA WD/O LATE JANKI, AGED 49 YEARS, OCCUPATION AGRICULTURE, R/O VILLAGE VANGAWAN, TAHSIL KARERA, DISTRICT SHIVPURI (MADHYA PRADESH)
- 4. STATE OF M.P. THROUGH THE COLLECTOR, SHIVPURI, DISTRICT SHIVPURI (MADHYA PRADESH)

....RESPONDENTS

(NONE FOR THE RESPONDENTS)

This appeal coming on for hearing this day, the court passed the following:

ORDER

Learned counsel for the appellant submits that he has no instruction from his client and this matter was filed by the appellant as a minor and now the appellant has become major.

Second Appeal is dismissed for non-prosecution.

(RAJENDRA KUMAR-IV) JUDGE

(alok)

